

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.367/2001 in OA No.2244/1999

New Delhi, this 04<sup>th</sup> day of ~~November~~<sup>DECEMBER</sup>, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Shri M.P. Singh, Member(A)

V.G.Thakral  
341/S-XII, R.K.Puram, New Delhi .. Applicant

(By Shri H.C. Sharma, Advocate)

versus

Union of India & Another .. Respondents

ORDER(in circulation)

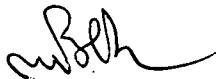
By Shri M.P. Singh, Member(A)

Review application is filed by the applicant for review of the oral order dated 19.9.2001 by which OA No.2244/1999 was dismissed being devoid of merit. Review is sought on the ground that there are errors of misappreciation of evidence apparent on the face of record.

2. We have carefully gone through the various averments made by the applicant in the RA. The contention of the applicant relating to eligibility condition for appearing in the limited departmental competition examination for SO is of no relevance as the main prayer was to step up of pay of the applicant at par with his junior and not regarding eligibility condition. Stepping up of pay was introduced by the Government by OM dated 13.4.88 and the benefit of this OM was extended to the Assistants appointed as SOs by another OM dated 8.10.96. Admittedly



at no stage the review applicant was working as Assistant. Therefore his contention that these OMs do not have retrospective effect and have no application in his case as he belongs to 1979 batch 30s has no force and deserves to be rejected. Other averments made by the review applicant are not germane to the main prayer as they do not fall within the four corners of Section 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 of CPC that would warrant a review of our order aforementioned. In view of this position, the RA is rejected.

  
(M.P. Singh)  
Member(A)

  
(Ashok Agarwal)  
Chairman

/gtv/